

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CM-16694-CII-2024 IN FAO-930-2011 &
CM-16562-CII-2024 IN FAO-932-2011 &
CM-16751-CII-2024 IN FAO-971-2011 &
CM-16563-CII-2024 IN FAO-972-2011

Indramani Barmecha and others	
Ramkali Jain and others	
Manoj Kumar Bucha and others Appellants
Manju Chopra and others	
<u> </u> V/S	
Makhan Singh and othersRespondents

Notice to:

Respondents:

2/2/2/2. Gurmeet Singh son of Santokh Singh, resident of village Nada Sahib, District Panchkula (Owner of the Truck/Trolla No. HR 37-6209).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **22.10.2024(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 1th day of October, 2024.

Ujjwala Tiwana
Superintendent (Judl.),
For Registrar (Judicial)

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